

IN THE COURT OF PRINCIPAL SESSIONS JUDGE, SRINAGAR

CNR No.: JKSG010024092020

J.O. Code: JK00026

Date of institution
05-12-2020

Date of order
07-12-2020

Sheikh Salman S/o Sheikh Hilal Ahmad
R/o Sanat Nagar, Srinagar
Through his wife

(Applicant/Alleged accused)

Through: Mr Aatir Javed, Advocate

VERSUS

JKUT through SHO P/S Sadder Srinagar
FIR No.10/2020 Offence u/s 307, 341,323 RPC

(Non-applicant)

Through: Mr. Qazi Qayoom, PP (CPO)

CORAM: Abdul Rashid Malik

ORDER

This application has come up today for hearing. At 9:51 AM, the under-signed received a call from Mr. Tariq Ahmad Mota, Secretary to Hon'ble Mr. Justice Javed Iqbal Wani. The following were the contents of his mobile call:

"I have been directed by Hon'ble Mr. Justice Javed Iqbal Wani to convey you to make sure that no bail is granted to Sheikh Salman. If there is any Anticipatory bail pending, the direction is the same."

Therefore, for the aforesaid reasons, the under-signed expresses the inability to hear the matter. This application is submitted to learned Registrar Judicial, High Court of Jammu and Kashmir with the request that the same may be placed before Hon'ble the Chief Justice as the matter involves the liberty of the person. The learned counsel for the petitioner shall appear before the learned Registrar Judicial, High Court of Jammu and Kashmir, Srinagar today. The scanned copy of this order as well as the application shall be retained and consigned to records after due compilation.



(Abdul Rashid Malik)

UID No. JK00026

Principal Sessions Judge, Srinagar

Date: 07-12-2020

(MAM)